

account-holders in each country;

(b) the estimated number of Indian account-holders in each country;

(c) whether the money so deposited in foreign countries has shown a rise in the last three years; if so, the extent of the rise;

(d) whether Government's policy is to unearth all such accounts and save severe damage to Indian economy by discouraging and eliminating such deposits; and

(e) if so, how such unaccounted money is proposed to be brought out and what preventive measures are being taken in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) to (c). No estimates of unaccounted Indian money in foreign banks are available.

(d) to (e). Maintenance of accounts in banks abroad by persons resident in India without the permission of the Reserve Bank of India is a contravention of the provisions of the FERA, 1973. As and when any such case comes to notice, necessary action in accordance with law is taken.

Law Commission's Report on Gramin Nyayalay

7498. SHRI GUMAN MAL LODHA: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether Government have received the Law Commission's report regarding setting up of Gramin Nyayalay; and

(b) if so, whether Government propose to bring a legislation for that purpose?

THE MINISTER OF STEEL AND MINES AND MINISTER OF LAW AND JUSTICE (SHRI DINESH GOSWAMI): (a) Yes, Sir.

(b) the Government have decided to incorporate the salient features of the Gram Nyayalayas in the Nyaya Panchayat Institution proposed to be set up under the Panchayati Raj System, to the extent it is possible.

Persons Employed in NALCO

7499. SHRI SAMARENDRA KUNDU: Will the Minister of STEEL AND MINES be pleased to state:

(a) the total number of persons employed in different categories by the National Aluminium Company Limited (NALCO) in Orissa;

(b) whether the people living in and around NALCO Nagar and most of whose land was acquired with the assurance of job are agitated over non-provision of jobs in the NALCO; and

(c) if so, the action taken/proposed to be taken to implement the assurances?

THE MINISTER OF STEEL AND MINES AND MINISTER OF LAW AND JUSTICE (SHRI DINESH GOSWAMI): (a) The total number of person employed in different categories by the National Aluminium Company Limited (NALCO) in Orissa as on 31.3.1000 is as under:

<i>Total No. of Employees</i>	<i>Scheduled Caste</i>	<i>Scheduled Tribe</i>	<i>Persons whose land was taken over by NALCO partly or wholly</i>
5287	892	924	1093

(b) NALCO has not given any assurance of jobs to all those whose land was acquired for setting up NALCO Project. However there is some discontent among the displaced persons.

(c) Since the job opportunities in NALCO are limited, it would not be possible to give employment to all the displaced persons. However NALCO in consultation with the State Government Orissa has adopted a policy to employ one member from each family of land displaced persons (LDP) who have lost their homestead or total land. With regard to other categories of affected person, they are also given preference in employment, if found suitable. In addition, the Company has also made efforts to get some displaced person employed by contractors and firms working for the project, and also through various self employment schemes.

Response to Technology Upgrading Schemes and Venture Capital Scheme of IDBI

7500. DR. MAHADEEPAK SINGH SHAKYA: Will the Minister of FINANCE be pleased to state:

(a) whether the Industrial Development Bank of India's (IDBI) sponsored projects viz Technology Upgrading Scheme and Venture Capital Scheme could not get the good response;

(b) if so, the reasons therefor and details of the schemes badly affected particularly in North-Eastern Regions of the country; and

(c) the number of units which have fallen sick due to this blocking of huge amount from the financial institutions under apex IDBI's management?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHAS-

TRI): (a) and (b). the Industrial Development Bank of India (IDBI) have reported that the technology upgradation scheme introduced in August 1987 is progressing satisfactorily and assistance aggregating to Rs. 183 crores has been sanctioned to 27 projects upto March 31, 1990. Venture Capital Scheme was intended to finance commercialisation of indigenously developed technology and adaptation of imported technology and adaptation of imported technology to wider domestic application. It was introduced in March 1987. IDBI has reported that this is also progressing satisfactorily and assistance aggregating to Rs. 32.9 crores has been sanctioned by them to 44 projects upto March 31, 1990.

(c) Industrial Development Bank of India has also reported that none of the projects assisted under technology upgradation scheme and venture capital scheme are sick/suffering due to lack of funds of mismanagement. It has also informed that no company in the North-East Region has been assisted under these schemes so far.

[*Translation*]

National Tribunal to Decide Pay Structure of Regional Rural Bank Employees

7501. SHRI HARI KEWAL PRASAD: Will the Minister of FINANCE be pleased to state:

(a) the date on which Government constituted the National Industrial Tribunal to decide the question relating pay, allowances and other benefits payable to the employees of Regional Rural Banks;

(b) the number of times the term of the Tribunal has been extended; and

(c) by what time the award of the Tribunal is likely to be received?